

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3312/2018  
M.A. No. 3713/2018  
M.A. No. 3714/2018  
M.A. No. 3715/2018

The 5<sup>th</sup> day of September, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

1. Sonu,  
D/o Shri Gyani Ram,  
Aged about 38 years,  
Assistant Teacher,  
SV Pocket B-4, Narela, Delhi-40.
2. Shamshir Singh,  
S/o Shri Ram Swaroop,  
Aged about 41 years,  
Presently working as TGT Social Science,  
Ghevra SV, Delhi-81.
3. Anil Kumar,  
S/o Shri Jage Ram,  
Aged about 40 years,  
Presently working as TGT Hindi,  
SBV Uttam Nagar,  
New Delhi-59.
4. Tarang Shrestha,  
D/o Shri Bhagwan Swaroop,  
Aged about 39 years,  
TGT English,  
SKV C-Block, Janakpuri,  
New Delhi-58. .. Applicants

(By Advocate: Shri Ranjit Sharma)

Versus

1. The Govt. of N.C.T., Delhi,  
Through the Principal Secretary (Services),  
Delhi Secretariat,  
I.P. Estate, New Delhi-1.

2. The Director of Education,  
Govt. of N.C.T., Delhi,  
Sham Nath Marg,  
Delhi-54. .. Respondents

(By Advocate : Shri G.D. Chawla for Mrs. Harvinder Oberoi)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Ranjit Sharma, learned counsel for the applicants and Shri G.D. Chawla proxy for Mrs. Harvinder Oberoi, learned counsel appeared on behalf of the respondents, on receipt of advance notice.

2. MA 3713/2018 filed for seeking condonation of delay in re-filing the O.A. is allowed.
3. MA 3714/2018 filed for joining together is allowed.
4. MA 3715/2018 filed for seeking exemption is also allowed.
5. The applicants, four in number, filed the O.A. seeking the following relief(s):

“i) Direct the respondents to consider and fix the pay of the applicants at par with their batch mates and juniors and release the arrears thereof and also regulate their pension under the old pension scheme namely CCS (Pension) Rules 1972;

And/Or

ii) pass such other order/s as may be deemed fit & proper.”

6. It is submitted that the applicants made number of representations and also got issued a legal notice vide Annexure-A3 dated 04.12.2017 ventilating their grievances to the respondents. However, no orders have been passed thereon till date.

7. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure-A3, legal notice dated 29.06.2018, got issued on behalf of the applicants and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(A.K. BISHNOI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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